



2026:AHC:9336

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19817 of 2025

Mohammad Arif

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Singh, Sunil Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sunil Kumar Singh, learned counsel for the writ petitioner and Sri Anup Kumar, learned Additional Chief Standing Counsel for the State.
2. A preliminary objection has been raised on the ground that the writ petitioner is a practising lawyer and a relief is sought to be couched in a manner which is akin to public interest litigation, thus, the present writ petition would not be maintainable. According to him, the writ petitioner can prefer a writ of quo warranto.
3. Learned counsel for the writ petitioner could not dispute the said position.
4. The writ petition is **disposed of** leaving it open for the writ petitioner to prefer appropriate proceedings.

(Vikas Budhwar,J.)

January 14, 2026

Rajesh